

Form A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SREE METALIKS LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SREE METALIKS LTD.
2.	Date of Incorporation of Corporate Debtor	28th November, 1995
3.	Authority under which Corporate Debtor is Incorporated / registered	Ministry of Corporate Affairs ROC-Kolkata
4.	Corporate identity number of the Corporate Debtor	U26939WB1995PLC075633
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office as per the MCA records: 8/1, New Tangra Road, China Town, Kolkata -700046, West Bengal Head Office: SML House, Main Road, P.O Barbil-758035, Dist - Keonjhar, Orissa.
6.	Insolvency commencement date in respect of Corporate Debtor	January 30, 2017, as per order of the said date of Hon'ble National Company Law Tribunal, Bench at Kolkata
7.	Estimated date of closure of insolvency resolution Process	July 29, 2017, being 180 days from the insolvency commencement date
8.	Name, address, email address and the registration number of the interim resolution professional	Vinod Kumar Kothari Address: 1006-1009, Krishna Building, 224 AJC Bose Road, Kolkata-700017 e-mail: resolution@vinodkothari.com Registration No.: IBBI/IP-00013/2016-17/1036
9.	Last date for submission of claims	February 13, 2017

Notice is hereby given that the National Company Law Tribunal, Bench at Kolkata has ordered the commencement of a corporate insolvency resolution process against Sree Metaliks Ltd. on January 30, 2017.

The creditors of Sree Metaliks Ltd, are hereby called upon to submit a proof of their claims on or before February 13, 2017 in such Forms as prescribed under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, to the interim resolution professional at the address mentioned against item 8 above marking "SREE METALLIKS RESOLUTION PROCEEDINGS" on the cover.

The financial creditors shall submit their proof of claims by electronic means only, at the mail id given in item 8 above. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The existing directors, officers and managers of the Corporate Debtor are requested to ensure compliance of provisions of section 17 of the Insolvency and Bankruptcy ("Code, 2016"). All existing banks and financial institutions maintaining the accounts of the Corporate Debtor are requested to ensure compliance of sec. 17 (1) (d) of the Code.

Date : 01.02.2017

Place : Kolkata

Sd/-
Vinod Kumar Kothari
Interim Insolvency Professional